

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP (CAA) No. 46/Chd/Hry/2023
(2nd Motion)

IN THE MATTER OF:

Escorts Kubota Ltd.

...Transferor Company

And

Kubota Agricultural Machinery India Pvt. Ltd.

...Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 19.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner	:	Mrs. Munisha Gandhi, Senior Advocate Mr. Vaibhav Sharma, Advocate
For Income Tax Department	:	Mr. Yogesh Putney, Senior Standing Counsel.
For the RD	:	Mr. Vinit Khattri, Company Prosecutor.
For the OL	:	Mr. Edward Augustine George, Advocate

ORDER

Report has been filed by the Income Tax Department vide Diary No. 03955/12 dated 05.03.2024. The same is taken on record. It is stated by Ld. Senior Standing Counsel for the Income Tax Department in his report that there is no specific objection in the matter of the scheme of amalgamation of the company. It is stated by Company Prosecutor-Mr. Vinit Khattri that the reply/response to the observation

submitted by the Companies has been found satisfactory. Similarly, it is stated by Ld. Counsel for OL that the response submitted by the companies have been examined and found to be satisfactory. No further observation. **Heard. Order Reserved.**

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)